

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 5044
TO BE ANSWERED ON 16TH DECEMBER, 2016**

CORRUPTION IN AIIMS

5044. SHRI NANA PATOLE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the High Court has directed CBI to submit its report on the allegation of corruption in AIIMS, New Delhi;
- (b) if so, the details thereof;
- (c) whether the Government has taken cognizance regarding efforts made by the vested interest to influence the investigation respect of the CBI;
- (d) if so, the details thereof;
- (e) whether the Government proposes to formulate any scheme to control corruption in the AIIMS; and
- (f) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): The Hon'ble High Court of Delhi, vide its order dated 29.09.2016 in W.P.(C) No.1815/2015, has directed Central Bureau of Investigation (CBI) to file the latest status report about the pending cases.

(c) to (f): AIIMS, New Delhi, has zero-tolerance for corruption. The Institute ensures statutory compliances of Central Vigilance Commission (CVC) guidelines and timely audit of all procurement. A transparent vigilance set-up has been put in place for AIIMS in consultation with CVC.